

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

STARRED QUESTION NO:568  
ANSWERED ON:07.05.2013  
REVIEW OF FUNCTIONING OF DD AKASHVANI KENDRAS  
Sampath Shri Anirudhan

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government has conducted any review/monitoring of the functioning of Doordarshan (DD) and Akashvani Kendras set up in various parts of the country including Uttar Pradesh;
- (b) if so, the details thereof and the deficiencies identified along with the remedial measures taken to rectify such deficiencies, DD/Akashvani Kendra-wise;
- (c) if not, the reasons therefor and the steps/action taken for smooth functioning of the said Kendras;
- (d) whether the Government has addressed the matters related to the service conditions of the employees working in the said Kendras; and
- (e) if so, the details thereof and if not, the reasons therefor and the time by which the grievances of these employees are likely to be resolved?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF MINISTRY OF INFORMATION & BROADCASTING (SHRI MANISH TEWARI)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 568 – REVIEW OF FUNCTIONING OF DD/AKASHVANI KENDRAS FOR ANSWER ON 07.05.2013.

(a) to (e): As per the Prasar Bharati (Broadcasting Corporation of India) Act, 1990, the general superintendence, direction and management of the affairs of the Corporation, of which Akashvani and Doordarshan are a part, vest in the Prasar Bharati Board.

Prasar Bharati undertakes a review of its functioning through a series of Zonal Coordination meetings as well as internal committee meetings at the highest level. Review of the functioning of Doordarshan Kendra and Akashvani in Uttar Pradesh forms part of these reviews.

There is a shortage of staff in AIR and Doordarshan network as very little fresh recruitment has taken place after the formation of Prasar Bharati in 1997. A statement showing zone-wise and post-wise critical vacancies in Prasar Bharati is enclosed as Annexure.

Government constituted a Group of Ministers (GOM) to look into various issues pertaining to the functioning of Prasar Bharati. The GOM considered various issues and made recommendations for improving governance and financial management of Prasar Bharati.

This has resulted in addressing crucial issues relating to human and financial resources, including filling up of critical vacancies and approval by Government of a financial restructuring package for the public broadcaster, up-gradation of management information system for efficient monitoring of court cases, improved financial management, quality improvement in programming and improved coordination between AIR and Doordarshan.

The Government has also taken several steps to address matters relating to service conditions of the employees of Prasar Bharati and redress the grievance of employees. Some of the important steps include:-

i) The Government has amended Section 11 of the Prasar Bharati Act, 1990 which provides that all the regular employees belonging to the cadres borne on Akashvani and Doordarshan who were recruited till 05.10.2007 shall serve in Prasar Bharati on deemed deputation till retirement and would be entitled to pay and all other benefits admissible to an employee of the Government.

ii) It further provides that the employees recruited after 5.10.2007 shall be Prasar Bharati Employees.

iii) Financial upgradation under Modified Assured Career Progression Scheme and Non Functional Upgradation to employees belonging to organized group A service as per DoP&T orders have also been extended.

- iv) Prasar Bharati has conducted long over-due Departmental Promotion Committees, thereby giving promotions.
- v) Government has also approved filling up of 1150 posts and the recruitment process has already begun.